

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE**

RAJYA SABHA

**UNSTARRED QUESTION NO. 369.
TO BE ANSWERED ON FRIDAY, THE 09TH DECEMBER, 2022.**

RENEWAL OF LEASE OF SALT MANUFACTURERS

369. SHRI S. SELVAGANABATHY:

Will the Minister of **Commerce and Industry** be pleased to state:

- (a) whether Government is aware that the salt manufacturers in the country are producing salt in Government-leased land;
- (b) if so, the State/UT-wise number of salt manufacturers owning Government-leased land in the country;
- (c) whether Government is aware that the renewal of lease has not been carried out for more than a decade since 2013, if so, the reasons therefor; and
- (d) whether Government would reconsider fixation of assignment fee and ground rent for the leased land which has increased to ten times of its value?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

- (a): Yes Sir.
- (b): The State wise number of Salt manufacturers, producing salt in Government-leased land under Salt commissioner organisation is as under:

Region	State/UT	No. of lease
Mumbai Region	Maharashtra	50
	Karnataka	1
Chennai Region	Andhra Pradesh	337
	Tamil Nadu	940
	Odisha	25

Note: - This includes expired leases wherein lessees have filed court cases.

(c): Government of India, vide Gazette Notification No. 43, S.O. 2301 dated 09.10.2013, has revised the renewal policy and highlights are as under: -

- i. Central Government land will be leased out for salt manufacture for a period of 20 years by invitation of tender.
- ii. No renewal of lease will be done. Fresh tender for the assignment of land for salt manufacture will be called. The present lessee on expiry of the existing lease may participate along with fresh aspirants.

(d): No such proposal is under consideration.
